

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT NO.III

IB-348/ND/2018

In the matter of :

Modi Hi-tech. India Ltd

...PETITIONER

Vs.

AGTEC Industries Ltd.

..RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 09.4.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DR. V.K. SUBBURAJ
Hon'ble Member (Technical)

For the Petitioner : Mr. Mayank Badani, Advocate
Ms. Sonali Karsasra Joon, Advocate

For the Respondent :

ORDER

Learned Counsel for the petitioner is present. It is mentioned by Ld. Counsel for the petitioner that the present Application has been filed to initiate Insolvency Resolution Process under Section 9 of IBC, 2016 read with Rule-5 (Application to Adjudicating Authority) Rules, 2016 and that more than one Notice of Demand/Default has been served upon the Corporate Debtor as per the averments made in Para-IV at page 18 of the Application under Section 9 of IBC Code, 2016. Whether repeated demand notices can be sent under the provisions of IBC, 2016, Ld. Counsel for petitioner to explain and clarify on the issue for which time is sought for.

For the said purpose, post the matter on 26.4.2018.



(V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Suejit